

HIGH COURT OF ANDHRA PRADESH

VACATIONS – Sankranthi Vacation, 2019 – High Court of Andhra Pradesh–
Sitting Arrangements – Notification – Issued.

ROC.No.1/SO/2019

Dated 04.01.2019

NOTIFICATION No.01/SO/2019

It is hereby notified that the High Court for the State of Andhra Pradesh will be closed for Sankranthi Vacation, 2019 from Monday the 7th January, 2019 to Friday the 18th January, 2019 (Both days inclusive).

During the vacation, the following Hon'ble Judges will be sitting in the High Court of Andhra Pradesh, for hearing the matters as mentioned in the table:-

| Date of filing | Date of sitting | Name of the Hon'ble Judges | D.B./Single Bench matters |
|-----------------------------------|--------------------------------|---|----------------------------------|
| 09.01.2019 (Wednesday) | 11.01.2019 (Friday) | Hon'ble Sri Justice A.V.Sesha Sai And Hon'ble Sri Justice M.Ganga Rao | Division Bench |
| | | Hon'ble Sri Justice M.Satyanarayana Murthy | Single Bench |

Note:

- 1) After completion of Division Bench work their Lordships will take up Single Bench matters.
- 2) The Hon'ble Senior Judge will allocate the subject matters.

The following officers are nominated as the Vacation Officers:

1. Sri S.V.S.R.Murthy, Deputy Registrar
2. Sri V.Seetharama Raju, Assistant Registrar
3. Sri K. Jagan Mohan, Assistant Registrar
4. Sri K. Venkaiah, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus matters.
- ii. Anticipatory bail matters.
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
- iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
- v. Notice of any application of urgent nature shall be given to the vacation Officers before 1-15 p.m. on the day of filing.

- 1) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.
- 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
- 3) Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
- 4) No pending case except there is a specific order to post during the vacation shall be taken in vacation.
- 5) No policy and administrative matters shall be taken up during vacation.

Ch. Manoj Kumar
REGISTRAR GENERAL 3/1

To

- 1) The Prl. Secretary to the Hon'ble the Acting Chief Justice. (With a request to place the notification before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (With a request to place, the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court for the State of Andhra Pradesh
- 4) The Joint Registrar, I/c Computer Section, High Court for the State of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
- 5) The Officers concerned.
- 6) All the Unit Heads in the State of Andhra Pradesh
- 7) All the Officers, High Court for the State of Andhra Pradesh
- 8) All the Section Heads, High Court for the State of Andhra Pradesh
- 9) The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
- 10) The Member Secretary, A.P. State Legal Services Authority, Hyderabad.
- 11) The Advocate General, State of Andhra Pradesh
- 12) The Secretary to Governor, for the State of Telangana and State of Andhra Pradesh, Hyderabad.
- 13) The Chief Secretary to Government, Government of Andhra Pradesh, Velagapudi
- 14) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi
- 15) The Presiding Officers, Labour Courts, Vijayawada
- 16) The Secretary General, Supreme Court of India, New Delhi.
- 17) The Registrar, All High Courts in India.
- 18) The Secretary, Bar Council of A.P., Hyderabad.
- 19) The Accountant General, Andhra Pradesh, Hyderabad
- 20) The Public Prosecutor for the State of Andhra Pradesh at High Court of A.P.
- 21) The Administrator, Government Pleaders, High Court
- 22) The Administrator General & Official Trustee at High Court Buildings
- 23) The President, A.P. High Court Advocates' Association, High Court of Judicature at Hyderabad.
- 24) The Secretary, Advocates' Clerks' Association, High Court for the State of A.P. .
- 25) The Commissioner, Information & Public Relations, Velagapudi
(with a request to publish the notification in all local dailies)
- 26) The Director, All India Radio, Public Gardens, Vijayawada.
- 27) The Editors, Eenadu, Deccan Chronical, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express. } With a request for making
necessary announcement
- 28) SPARE.